

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

**JUNIOR CIVIL JUDGES - Transfers and Postings of Junior Civil Judges - ORDERS
- ISSUED.**

ROC.NO.1382/2024-B.SPL.

NOTIFICATION NO.267-B.SPL.

DATED: 25.04.2024

READ: G.O.Ms.No.23, Law (L.A & J - Home Court.A2) Department, dated 15.03.2024, Government of Telangana.

The High Court is pleased to order the following Postings of Junior Civil Judges:-

I

The candidates mentioned in Column Number 2 who were appointed as Junior Civil Judges by direct recruitment vide G.O.Ms.No.23, Law (L.A & J - Home Court.A2) Department, dated 15.03.2024, Government of Telangana are posted to the Courts mentioned in Column Number 3 are directed to take charge of their respective posts from the officers mentioned in Column Number 4 of the corresponding row.

SL. NO.	NAME OF THE CANDIDATE	POSTED AS	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)
1.	MS. GADDAM MEGHANA H.No.4-136, Old Angadi Bazaar, Devapur, Mancherial, Pin- 504218	II-Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Sircilla (post kept vacant)	I Additional Junior Civil Judge -cum- I Additional Judicial Magistrate of First Class (Juvenile Court), <i>Rajanna Sircilla</i>

2.	MS. R.SWARIKA H.No.18-7-466/2/b/20, Ambika Nagar, Huppuguda, Charminar, Hyderabad, Pin-500053	I Addiitonal Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Godavarikhani (Vice Sri. D.Ganesh transferred)	II Additional Junior Civil Judge -cum-II Additional Judicial Magistrate of First Class, Godavarikhani
3.	SRI MOHD. MUNAWAR HUSSAAIN H.No.1-100, AB Nagar, Manthani, Peddapalli, Pin-505184	Special Judicial Magistrate of First Class, (Mobile) Court for trial of cases under PCR Act -cum- I Additional Junior Civil Judge, <i>Mahabubnagar</i> . (Vice Smt. Chaitanya Angari transferred)	IV Additional Junior Civil Judge -cum- IV Additional Judicial Magistrate of First Class, <i>Mahabubnagar</i>
4.	SRI ANNARAPU RAVI SHANKAR H.No.9-45/108, Thanikella Village, Konijerla Mandal, Khammam District Pin-507305	Special Judicial Magistrate of First Class for trial of cases under Telangana Prohibition and Excise Act-cum-II Additional Junior Civil Judge, <i>Mahabubnagar</i> . (Vice Sri Vaddi Hari Kumar transferred)	III Additional Junior Civil Judge -cum- III Additional Judicial Magistrate of First Class, <i>Mahabubnagar</i>
5.	SMT. BAKKERA NAGA LAKSHMI H.No.5-4-1/B/4, Shiva Shakti Nagar, Mahabubnagar Pin-500076	Special Judicial Magistrate of First Class (Mobile) under PCR Act -cum- IV Additional Junior Civil Judge, <i>Khammam</i> . (Vice Smt. Rajani Bekkam transferred)	MS. RAJANI BEKKAM
6.	SRI URE SAIPRABHAKAR 6-149, Station Area, Navipet, Nizamabad Pin-503245	I Additional Junior Civil Judge -cum- Special Judicial Magistrate of I Class (Mobile) Court, <i>Medak</i> . (Vice Smt. B.Kalpana transferred)	Principal Junior Civil Judge - cum- Judicial Magistrate of First Class (Juvenile Court), <i>Medak</i> .

7.	SMT. NELLI SARALA RANI H.No.4-122/B, Pragathi Nagar, Meerpet, Saroornagar Mandal, Rangareddy Pin-500097	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, <i>Armoor</i> . (Post kept vacant)	II Additional Junior Civil Judge -cum- II Additional Judicial Magistrate of First Class, <i>Nizamabad</i> .
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All the newly appointed **07** Junior Civil Judges, mentioned in Column No.2, are hereby directed to take charge of their respective posts on 03.05.2024 without fail.

The above 07 Junior Civil Judges are further directed to submit Medical Fitness Certificate obtained from a Doctor not below the rank of **Civil Surgeon/District Medical & Health Officer** and also **properties and relations statements, in the prescribed format (enclosed)** and also **shall execute an agreement in the form specified in the Schedule-H, in Rule 9.3 of Telangana State Judicial Service Rules, 2023**, to the concerned Principal District & Sessions Judge / Unit Head, while reporting to duty, who in turn has to submit the same to the High Court.

The above 07 Junior Civil Judges are further directed to get themselves relieved from their respective posts by handing over the charge to the officers from whom they have taken charge and proceed to Telangana State Judicial Academy, Secunderabad and report before the Director, Telangana State Judicial Academy, Secunderabad on **06.05.2024 at 8.30 a.m.**, for undergoing Basic Training Programme. During the training period all the above Junior Civil Judges are under the control of Director, Telangana State Judicial Academy, Secunderabad for all purposes.

The officers who have taken charge from the newly appointed Junior Civil Judges will be full additional charge of the said posts during the training period of those officers or until further orders.

II

The Junior Civil Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in Column Number 2 are directed to handover charge of their post **and also the posts which they have been holding full additional**

charge, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post **and also the posts which his/her predecessor is holding full additional charge**, from the officers mentioned in Column Number 5.

SL. NO.	NAME OF THE CANDIDATE	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
	<i>Sarvasri</i>			
1.	SMT. FARHEEN KOUSER, IX Assistant Judge, City Civil Court, Hyderabad	Junior Civil Judge-cum-Judicial Magistrate of First Class, <i>Thungathurthy</i> . (Post kept vacant)	X Assistant Judge, City Civil Court, Hyderabad	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, <i>Suryapet</i>
2.	SMT. N.MANJULA, Special Judicial Magistrate of First Class (Excise), Ranga Reddy - cum - V Additional Metropolitan Magistrate - cum - V Additional Junior Civil Judge, Ranga Reddy District at L.B.Nagar.	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, <i>Godavarikhani</i> . (Post kept vacant)	Judicial Magistrate of First Class-Special (Mobile) PCR Act, Rangareddy-cum-IV Additional Metropolitan Magistrate-cum-IV Additional Junior Civil Judge, Rangareddy District at LB Nagar.	II Additional Junior Civil Judge -cum- II Additional Judicial Magistrate of First Class, <i>Godavarikhani</i>
3.	MS. CHAITANYA ANGARI, Special Judicial Magistrate of First Class, (Mobile) Court for trial of Cases under PCR Act-cum-I Adl. Junior Civil Judge, Mahabubnagar.	Special Judicial Magistrate of First Class (Mobile) under PCR Act -cum- III Additional Junior Civil Judge, <i>Nizamabad</i> . (Post kept vacant)	IV Additional Junior Civil Judge -cum- IV Additional Judicial Magistrate of First Class, <i>Mahabubnagar</i>	Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, <i>Nizamabad</i>

4.	SRI VADDI HARI KUMAR, Special Judicial Magistrate of First Class for trial of cases under Telangana Prohibition and Excise Act-cum-II Additional Junior Civil Judge, Mahabubnagar.	Special Judicial Magistrate of First Class for trial of cases under Telangana Prohibition & Excise Act -cum- IV Additional Junior Civil Judge, Nizamabad. (Post kept vacant)	-	II Additional Junior Civil Judge -cum-II Additional Judicial Magistrate of First Class, Nizamabad
5.	SMT. G.S.L.PRIYANKA, Junior Civil Judge cum - Judicial Magistrate of First Class, Sultanabad, Peddapalli District	II Additional Junior Civil Judge-cum-XIII Additional Metropolitan Magistrate, Medchal-Malkajgiri District at Kukatpally. (Post kept vacant)	Junior Civil Judge-cum-Judicial Magistrate of First Class (Juvenile Court), Peddapally	Principal Junior Civil Judge-cum-XI Additional Metropolitan Magistrate, Medchal-Malkajgiri District at Kukatpally
6.	SMT. PENUMALA GOPIKA NAGA SRAVYA, Principal Junior Civil Judge - cum - Judicial Magistrate of First Class, Khammam.	Special Judicial Magistrate of First Class (Prohibition & Excise), Rangareddy-cum-V Additional Metropolitan Magistrate-cum-V Additional Junior Civil Judge, Rangareddy District at LB Nagar. (Vice Smt. N.Manjula transferred)	Smt. Deepa Kasaragadda	Judicial Magistrate of First Class-Special (Mobile) PCR Act, Rangareddy- cum - IV Additional Metropolitan Magistrate-cum - IV Additional Junior Civil Judge, Rangareddy District at LB Nagar.
7.	SMT. SURAMPUDI SREE DEVI, Prl. Junior Civil Judge - cum- Judicial Magistrate of First Class (Juvenile Court), Mahabubnagar.	Special Judicial Magistrate of First Class for cases under prohibition Act (Excise Court), Hyderabad. (Post kept vacant)	III Additional Junior Civil Judge -cum- III Additional Judicial Magistrate of First Class, Mahabubnagar	I Metropolitan Magistrate, (Municipal Mobile Court), Hyderabad
8.	SMT. B.KALPANA, I Additional Junior Civil Judge - cum - Spl. Judicial Magistrate of First Class (Mobile), Medak	IX Assistant Judge, City Civil Court, Hyderabad (Vice Smt. Farheen Kouser transferred)	-	X Assistant Judge, City Civil Court, Hyderabad


9.	SMT. SHREEWANI KASULLAH, Special Judicial Magistrate of First Class for trial of cases under Telangana Prohibition & Excise Act -cum- II Additional Junior Civil Judge, <i>Nalgonda</i> .	IX Metropolitan Magistrate -Cum- Junior Civil Judge -cum- Judicial Magistrate of First Class, Hyderabad. (Post kept vacant)	-	VII Metropolitan Magistrate -Cum- Junior Civil Judge -cum- Judicial Magistrate of First Class, Hyderabad
10.	SRI D.GANESH, I Additional Junior Civil Judge -cum- I Additional Judicial Magistrate of First Class, <i>Godavarikhani</i> .	Junior Civil Judge-cum-Judicial Magistrate of First Class, <i>Sultanabad</i> . (Vice MS. G.S.L.Priyanka, transferred)	-	Junior Civil Judge-cum-Judicial Magistrate of First Class (Juvenile Court), <i>Peddapally</i> .
11.	SMT. DEEPA KASARAGADDA, I Additional Junior Civil Judge-cum- Special Judicial Magistrate of First Class (Juvenile Court), <i>Khammam</i> .	Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, <i>Khammam</i> . (Vice Ms. Penumala Gopika Naga Sravya, transferred)	Ms. Rajani Bekkam,	Ms. Penumala Gopika Naga Sravya
12.	MS. RAJANI BEKKAM, Special Judicial Magistrate of First Class (Mobile) under PCR Act -cum- IV Additional Junior Civil Judge, <i>Khammam</i> .	I Additional Junior Civil Judge-cum- Special Judicial Magistrate of First Class (Juvenile Court), <i>Khammam</i> . (Vice Smt. Deepa Kasaragadda, transferred)	Smt. Bakkeranaga lakshmi	Smt. Deepa Kasaragadda
13.	M.VENKATESWARLU (MEESALA), Judicial Magistrate of First Class, <i>Manuguru</i> .	Judicial Magistrate of First Class, <i>Bhadrachalam</i> . (Vice Sri Surireddi Kambhapu, transferred)	Sri Surireddi Kambhapu	

14.	On relief SRI SURIREDDI KAMBHAPU, Judicial Magistrate of First Class, Bhadrachalam	Judicial Magistrate of First Class, <i>Manuguru</i> . (Vice Sri M.Venkateswarlu (Meesala), transferred),	M.Venkateswarlu (Meesala)
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The officers mentioned in column No.4 will be in full additional charge of the posts mentioned under the names in column No.2, and also the posts for which the officers are holding full additional charge, till the substituted officer takes charge or until further orders. The officers who hold full additional charge of the posts mentioned in column No.2 are also placed full additional charge for the posts for which his/her predecessor is holding full additional charge and are directed to hold the court proceedings atleast weekly once as per the convenience of the officer or on the request of the Bar Association, if those courts are located away from the stations they are working, under intimation to the High Court.

In case, the above officers from whom they have to take charge/ handover charge, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judges / Unit Heads, shall make alternative arrangements under intimation to the High Court.

- NOTE:
1. All the Junior Civil Judges, except the officers at Sl.Nos.4, 8 to 10, who are under orders of transfers and postings shall get themselves relieved from their present post and take charge of their new post on or before 03.05.2024 without fail.
 2. The Officers at Sl.No.4, 8 to 10, who are under Head Quarters training are deemed to be relieved on 30.04.2024 AN and they are directed to report before the concerned Unit Heads of their new stations on 01.05.2024 and shall undergo the remaining part of training at new District Head Quarters.
 3. All the officers are directed to pronounce the judgments/orders which were already reserved and join at their new stations.
 4. All the officers who are under the orders of transfer are hereby directed to inform the High Court about the date of relieving in the previous post and the date of joining in the new post within seven days from the date of joining in the new post.
 5. The officers at II - Sl.Nos.5 to 9 are not entitled to draw Transfer Grant / Disturbance Allowance, Transfer T.A. and Other Consequential Benefits, since the officers are transferred to the present station on their request.
 6. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)

To

1. The officers and in-charge officers concerned.

2. The Prl. Secretary to the **Hon'ble Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before their Lordship's kind perusal)
3. The Registrar General and all other Registrars, High Court for the State of Telangana.
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
8. The Chief Judge, City Civil Court, Hyderabad.
9. The Metropolitan Sessions Judge, Hyderabad.
10. The Chief Judge, City Small Causes Court, Hyderabad.
11. The Principal Special Judge for C.B.I. Cases, Hyderabad.

12. **THE PRL. DISTRICT AND SESSIONS JUDGES / I ADDITIONAL DISTRICT AND SESSIONS JUDGES AND DISTRICT TREASURY OFFICERES:**

- | | | |
|-----------------------------|------------------------------|----------------------|
| 1) Adilabad | 2) Mancherial | 3) Nirmal |
| 4) Kumuram Bheem - Asifabad | 5) Karimnagar | 6) Jagtial |
| 7) Rajanna Sircilla | 8) Peddapalli | 9) Khammam |
| 10) Badradri Kothagudem | 11) Mahabubnagar | 12) Jogulamba Gadwal |
| 13) Wanaparthy | 14) Narayanpet | 15) Nagarkurnool |
| 16) Sangareddy | 17) Medak | 18) Siddipet |
| 19) Nalgonda | 20) Suryapet | 21) Yadadri Bhongir |
| 22) Nizamabad | 23) Kamareddy | 24) Rangareddy |
| 25) Medchal-Malkajgiri | 26) Vikarabad | 27) Hanumakonda |
| 28) Warangal | 29) Jangaon | 30) Mahabubabad |
| 31) Mulugu | 32) Jayashankar Bhupalapally | |

13. The Pay and Accounts Officer, Hyderabad.
14. The District Treasury Officer, Rangareddy District at Exhibition Grounds, Nampally, Hyderabad.
15. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.

16. **THE SECTION OFFICERS :**

- | | | |
|----------------------------|---------------------|---------------------|
| a) Special Officer Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P.Cell | f) B-Section |
| g) Accounts Section | h) Computer Section | i) D-Budget Section |

High Court for the State of Telangana at Hyderabad.

17. **THE EDITORS**

1. The Hindu, Hyderabad.
2. The Deccan Chronicle, Secunderabad.
3. The New Indian Express, Hyderabad.
4. The Eenadu, Hyderabad.
5. The Vaartha, Hyderabad.
6. The Andhra Jyothi, Hyderabad.
7. The Siasat, Hyderabad.
8. The Sakshi, Hyderabad.
9. The Namasthe Telangana, Hyderabad
10. The Janatha Daily, 20-125, 4th Street, Sarada Nagar Colony, Dilsukhnagar, Hyderabad.

+ *Spare...*

CERTIFICATE OF PHYSICAL FITNESS	Medical Officer not below the rank of Civil Surgeon.
	District Medical and Health Officer.

Name and rank of the officer granting the certificate _____

I do hereby certify that I have examined (Full name) _____

_____ a Candidate for employment under the Government of Telangana, in the _____ service, as _____

and cannot discover that he/she has any disease, constitutional, affliction, or bodily infirmity except that his/her weight is an **excess/below** the standard prescribed, or except.

I do/do not consider this a disqualification for the employment he/she seeks.

I do further certify that in my opinion his general physical condition is such as to enable him to perform efficiently the active duties of executive service.

I also certify that he/she has marks of small **pox/vaccination**.

Chest Measurement in Inches	On Full Inspiration	:	
	On Full Expiration	:	
	Difference (expansion)	:	
	Cms. Cms.		

Height: Cms.

Weight Kgs.

His/her vision is normal.

Hypermetropic (_____)
(Here enter the degree and defect, and the strength of correction glasses)

Myopic (_____)
(Here enter the degree and defect, and the strength of correction glasses)

Astigmatic (simple or mixed) _____
(Here enter the degree and defect, and the strength of correction glasses)

Hearing is normal, defective (much or slight).

Urine ----- Does chemical examination show (i) albumen, (ii) sugar, state specific gravity. Personal marks (atleast two should be mentioned)

Station:

Dated:

Signature :

Rank :

Designation :

CANDIDATE'S STATEMENT AND DECLARATION

The candidate must make the statement required below prior to his/her medical examination and must sign the declaration appended thereto in the presence of the Medical Officer. His attention is specially directed to the warning contained in the note below:

1. State your Name in Full :
2. State Your age and place of birth. :
3. (a) Have you ever had smallpox, intermittent or any other fever, enlargement or suppuration of glands, spitting of blood, asthma or inflammation of lungs, heart disease, fainting attacks, rheumatism, appendicitis? :

OR

- (b) any other disease or accident requiring confinement to bed and medical or surgical treatment.
4. When were you last vaccinated? :
5. Have you or any of your near relations afflicted with consumption, scrofula, gout, asthma, fits, epilepsy or insanity? :
6. Have you suffered from any form of nervousness due to over-work or any other cause? :
7. Have you been examined and declared unfit for Government service by a Medical Officer/Medical Board, within the last three years (to be filled in only in the cases of candidates for subordinate services) :
8. Furnish the following particulars concerning your family:- :

Father's age, if living and state of health	Father's age at death and cause of death	Number of brothers living, their ages and state of health	Number of brothers dead, their ages and cause of death

Mother's age, if living and state of health	Mother's age at death and cause of death	Number of sisters living, their ages and state of health	Number of sisters dead, their ages and cause of death

Contd...2.

// 2 //

I declare all the above answers to be, to the best of my belief, true and correct.

I also solemnly affirm that I have not received a disability certificate pension on account of any disease or other condition.

Candidate's Signature:

Signed in my presence:

Signature of Medical Officer:

Note: The candidate will be held responsible for the accuracy of the above statement. By willfully suppressing any information, he will incur the risk of losing the appointment, and if appointed, of forfeiting all claims to superannuation allowance or gratuity.

PROFORMA

01. Name of the officer :
02. Designation :
03. Native District :
04. Mother Tongue :
05. Languages other than mother tongue and English in which he is proficient :
06. District & Munsifi in which regularly practiced before employment :
07. Places served previously with full dates :
08. Particulars of school and College going children :

Class in which studying	Medium of instruction if any	Special features if any	Institution and place where at present studying

09. Particulars of property:

District	Munsifi	Property	
		Lands	House

10. Particulars of Relations:


Name and occupation	Place of Munsifi	Nature of Relationship

PLACE:
DATE:

SIGNATURE:
DESIGNATION:

ANNEXURE - I

Statement of immovable property possessed, acquired and disposed of by Sri
person on his behalf or by any member of his family during year ending:

of any other 

SUB-RULE (7) OF RULE 9 OF A.P.C.S. (CONDUCT) RULES, 1964

Nature of Property	Situation of Property Survey/Municipal Number with extent	Held in whose name	Date & Mode of acquisition/disposal	Price paid obtained	Source of payment	Whether information given or sanction obtained (with reference No. and Date)	Annual income from property
1	2	3	4	5	6	7	8
01. House							
02. Flat							
03. Shop							
04. House Plot							
05. Agrl. Land (dry or wet)							
06. Any other immovable property							

NOTE:- Details of acquisition of property standing in the name of Hindu undivided family or partnership in which the officer holds a claim or share should be separately shown in the statement.

ANNEXURE - II

Statement of movable property possessed, acquired and disposed of by Sri _____
or by any member of his family during year ending:

of any other person on his behalf

SUB-RULE (7) OF RULE 9 OF A.P.C.S. (CONDUCT) RULES, 1964

Nature of Property	Held in whose name	Date & Mode of acquisition/disposal	Name & address of person from whom acquired/ to whom disposed of	Whether transaction done within the limits of jurisdiction	Price paid obtained	Source of payment
1	2	3	4	5	6	7

MOVABLES (WHOSE VALUE EXCEEDS Rs.20,000/-)

VEHICLES:

MOTOR CAR

MOTOR CYCLE/SCOOTER

ANY OTHER VEHICLE

ELECTRICAL GOODS

AIR CONDITIONER

V.C.R. / TELEVISION

REFRIGERATOR

ANY OTHER GOODS:

JEWELLERY:

ORNAMENTS

VESSELS ETC.,

INVESTMENT & CASH:

BANK DEPOSITS / DEBENTURES

SHARES/BANK BALANCE ETC.

FURNITURE:

LIVESTOCKS:

ANY OTHER GOODS:

NOTE:-Details of acquisition of property standing in the name of Hindu undivided family or partnership in which the officer holds a claim or share should be separately shown in the statement.

SCHEDULE -D

[See Rule 8]

Form of Oath

"I having been appointed as District Judge / Civil Judge (Junior Division) / do swear in the name of God / solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by Law established, that I will uphold the sovereignty and integrity of India, that I will duly and faithfully and to the best of ability, knowledge and judgment perform the duties of my office without fear and favour, affection or ill-will and that I will uphold the Constitution and the Laws".

Date :

Signature of the Officer

SCHEDULE- H
AGREEMENT
(See Rule – 9.3)

To

The Governor for the State of Telangana

Whereas I a trainee / probationer under the Telangana State Judicial Service (hereinafter referred to as "the trainee / probationer") being entitled, [Subject to compliance with the Telangana State Judicial Service Rules, 2023] to receive from the State Government, pay and allowance during the period in which I am under training.

Now we, 1. (the trainee / probationer), and 2.(hereinafter referred to as "the surety holder") jointly and severally, do hereby in pursuance of the said rules, promise and agree in the event of the failure of the trainee / probationer to complete training / probation to the satisfaction of the State Government to refund to the State Government on demand any moneys paid to him, including the pay and travelling expenses to join appointment.

The surety holder hereby agrees that his liability hereunder shall not be affected by the Appointing Authority extending the period of training / probation or giving the trainee / probationer an extension of time for payment of or compounding the amount payable hereunder.

Stamp duty payable on this bond shall be borne and paid by the Government.

Dated thisday of202

Signature of trainee / Probationer

Signed by the trainee / probationer in the presence of:

Name of witness

Address.....

Occupation.....

Signature of the Surety holder

Signed by the surety holder in the presence of.....

Name of witness

Address.....

Occupation.....

DECLARATION BY SURETY

I, whose signature is appended to the above agreement as surety, do hereby declare that I am

(a) in the permanent service of the Government of-----, or

(b) ordinarily resident in India and that I possess means which will enable me to repay to the State Government the sums of money referred to in the event of my being called upon to do so in accordance with the terms of the agreement.

Signature of the surety

Signed by the surety in the presence of

Name of witness

Address

Occupation